

in the plains. The measures in the catchment, *inter-alia*, help in increasing productivity and generating employment opportunities. Central assistance was also extended to the States to survey and categorise culturable waste land in blocks of less than 100 hectares and ravine lands in the depth classes as well as ownership categories. The guidelines were developed for preventing erosion of table lands and encroachment of ravines, reclamation of shallow ravines for agriculture/horticulture and stabilising medium and deep ravines by developing fuel and fodder reserves. The technical feasibility of this approach was demonstrated during the Fourth and Fifth Plans through Centrally Sponsored pilot projects. Central assistance through specific schemes have also been extended to the States for stabilising and conserving the Himalayan ecosystem and weaning away the tribal people practising shifting cultivation. For regeneration of productive resources base and moderating water stress conditions, programmes have also been launched for the deserts and areas subject to droughts and also in dry farming areas. During the Sixth Plan, Central support is being extended through the schemes of—

- (i) Soil Conservation in the catchments of river valley projects.
- (ii) Integrated watershed management in the catchments of flood prone rivers of the Gangetic basin.
- (iii) Soil, water and tree conservation in the Himalayas.
- (iv) Social forestry, including rural fuel-wood plantations.
- (v) Drought-prone areas development programme.
- (vi) Desert development programme.
- (vii) Control of shifting cultivation in the Union Territories.
- (viii) Strengthening of state soil survey organisation in the Union Territories.
- (ix) Pilot project for propagation of Water Conservation/Harvesting Technology.

for Dry Farming Areas.

- (x) Scheme for assistance to small and marginal farmers for increasing agricultural production.

In addition, to these, under National Eco-development Board, activities such as field action projects/eco-development camps, etc., are being undertaken which largely involve afforestation and soil conservation measures for treating the ecologically fragile/degraded lands.

For policy coordination in respect of management of land and soil resources, State Land Use Boards or alternate bodies have been established in all the States and six Union Territories. At the national level, a two-tier body, namely, National Land Resources Conservation and Development Commission and National Land Board has been set up. The Commission in its first meeting recommended for evolving a national land use policy and covering the country expeditiously with soil and land use survey, locating and identifying culturable waste lands and fallows (other than current fallows) for restoration to more productive plan management activating State Land Use Boards. In pursuance to the model bill circulated by the Central Government, 14 States and two Union Territories have enacted suitable legislation to make the programme formulation and implementation more effective.

#### Representation to SC/ST Employees in the Ministry of Agriculture

5953. SHRI BHEEKHABHAI :  
SHRI RAM VILAS PASWAN :

Will the Minister of AGRICULTURE be pleased to state :

(a) the total number of employees in his Ministry and public undertakings under his administrative control category-wise ;

(b) whether it is a fact that adequate representation has not been provided to Scheduled Caste/Scheduled Tribe employees ; and

(c) the policy of Government to fill up

these reserved vacancies ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

### भूमि सुधार पुनरीक्षण समिति की सिफारिशें

5954. श्री मूल चन्द डागा : क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1978 में श्री राजकृष्ण की अध्यक्षता में भूमि सुधार पुनरीक्षण समिति का गठन किया गया था ;

(ख) यदि हां, तो समिति द्वारा रिपोर्ट में की गई महत्वपूर्ण सिफारिशों का व्यौरा क्या है और ये सिफारिशें कब की गई थी ; और

(ग) क्या इन सिफारिशों को कार्यान्वित किया गया है और यदि नहीं, तो उसके क्या कारण हैं ?

ग्रामीण विकास मंत्रालय के राज्य मंत्री (श्री हरिनाथ मिश्र) : (क) जी, हां ।

(ख) और (ग) 1978 में गठित समिति द्वारा की गई मुख्य सिफारिशें इनसे सम्बन्धित थी— राज्यों द्वारा पारित तथा राष्ट्रपति जी द्वारा स्वीकृत सभी भूमि सुधार कानूनों को संविधान की नवीं अनुसूची में शामिल किया जाना चाहिए ; भूमि सुधार के मामलों को निपटाने हेतु मशीनरी को सुदृढ़ किया जाना चाहिए तथा राज्यों के भूमि सुधार कानूनों में इस आशय का संशोधन किया जाना चाहिए कि उनमें राजस्व प्राधिकारियों के निर्णय के विरुद्ध केवल एक अपील तथा एक पुनरीक्षण का प्रावधान हो ।

संविधान की नवीं अनुसूची में 14 और भूमि कानूनों को शामिल करने के विचार से एक संविधान (संशोधन) विधेयक लोक सभा में पहले ही प्रस्तुत कर दिया गया है । राज्यों को सलाह दी गई है कि वे भूमि सुधार के मामलों को निपटाने

हेतु मशीनरी को सुदृढ़ बनाने हेतु उपयुक्त उपाय करें । बहुत से राज्यों ने तदनुसार कार्रवाई की है । कुल मिलाकर, अधिकांश राज्यों के अधिकतम भूमि सीमा कानूनों में भूमि की अधिकतम सीमा के मामलों में राजस्व न्यायालयों के निर्णय के विरुद्ध एक अपील तथा एक पुनरीक्षण का प्रावधान है ।

### Rules Review Committee for ICAR

5955. SHRI B.D. SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government had constituted Rules Review Committee for ICAR to improve its effectiveness and efficiency, if so, its terms of reference, composition, dates on which meetings held, interim recommendations committee made date-wise, and when its final report was received by Government with action taken thereon so far ;

(b) the composition of ICAR Governing Body when Rules Review Committee was proposed and constituted with circumstances that lead to Government's decision constituting such Committee vis-a-vis any changes made in Review Committee's memberships, year-wise ;

(c) how soon Government propose to obtain the Committee's report and finalise decisions thereon ; and

(d) the reasons for any changes contemplated or made in tasks entrusted to ICAR Rules Review Committee and whether Government would constitute another judicial committee to probe ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir. As recommended by the Governing Body of ICAR, the Union Minister of Agriculture and President of the ICAR Society, constituted in 1978 a Rules Review Committee for reviewing and suggesting necessary amendments of the Rules of the ICAR Society. The initial composition of the Rules Review Committee and the changes that occurred in its membership thereafter may be seen at